



2026:AHC:57778

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 9551 of 2026

Pramod Kumar

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Sanjeev Kumar Mishra
Counsel for Opposite Party(s)	:	G.A.

Court No. - 67

HON'BLE SAMEER JAIN, J.

1. Heard Sri Sanjeev Kumar Mishra, learned counsel for the applicant and Sri Kunwar Tejendra Bahadur, learned AGA, for the State.
2. The instant bail application has been filed on behalf of the applicant with the prayer to release him on bail in Case Crime No.253 of 2025, under Sections 85 and 80(2) BNS and Section 3/4 Dowry Prohibition Act, Police Station Sidhpura, District Kasganj during pendency of the trial.
3. Learned counsel for the applicant submits that however, applicant is the husband of the deceased but on the basis of false allegation he has been made accused in the present matter.
4. He further argued that actually deceased was having suspicion that applicant developed illicit relationship with her mother and only due to this reason she committed suicide by hanging and the fact that applicant and mother of the deceased were having illicit relationship is even evident from the statements of the villagers recorded during investigation which have been annexed along with the supplementary affidavit dated 16.3.2026 filed in support of the instant bail application. He next submits that even post mortem report of the deceased suggests that she died due to hanging.
5. He further submits that apart from the present case applicant is not having any previous criminal history and in the present matter he is in jail since 26.10.2025, i.e,for the last more than four months.
6. Per contra, learned AGA although opposed the prayer for bail but

could not dispute the argument on facts advanced by the learned counsel for the applicant.

7. I have heard learned counsel for the parties and perused the record of the case.

8. However, applicant is the husband of the deceased and his wife died within one and half years of her marriage under abnormal circumstances in her matrimonial home and there is also allegation of torture in connection to demand of dowry but post mortem report of the deceased suggests that she died due to hanging and, therefore, possibility of suicide committed by deceased at this stage cannot be ruled out.

9. Further, considering the statements of the villagers recorded during investigation, the reason of suicide committed by deceased disclosed by applicant in the instant bail application can also not be completely ruled out at this stage.

10. Further, even from the FIR it reflects that in the FIR informant did not even state that there was any demand of dowry and it appears that subsequently in the statement he started making allegation that deceased was tortured in connection to demand of dowry.

11. Further, apart from the present case, applicant is not having any previous criminal history and he is in jail in the present matter since 26.10.2025, i.e., for the last more than four months.

12. Further, law is settled that unless proven guilty, an accused is deemed to be innocent and bail application should not be dismissed either for punitive or preventive purposes.

13. Therefore, considering the facts and circumstances of the case discussed above in my view, applicant is entitled to be released on bail.

14. Accordingly, without expressing any opinion on the merits of the case, the instant bail application is **allowed**.

15. Let the applicant-**Pramod Kumar** be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

(i) The applicant shall appear before the trial court on the dates fixed, unless his personal presence is exempted.

(ii) The applicant shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or any police officer or tamper with the evidence.

(iii) The applicant shall not indulge in any criminal and anti-social activity.

16. In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of the bail of the applicant.

17. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

(Sameer Jain,J.)

March 20, 2026

SKM